

ID. No. 640/16

Raj Singh Vs. SDMC

10.07.2020

Present: None.

Matter has been taken up through video conferencing hosted by Ms. Samita Bhatt, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020, 16/DHC/2020 dated 13.06.2020, and 22/DHC/2020 dated 29.06.2020.

Matter is fixed for workmen evidence.

In view of the above mentioned orders of Hon'ble High Court bearing No.16/DHC/2020 dated 13.06.2020 and 22/DHC/2020 dated 29.06.2020, it is felt appropriate that matter fixed for WE, be taken up for hearing on **13.08.2020**, the date already fixed vide order of the Ld. District and Sessions Judge, Rouse Avenue District Courts, New Delhi, in this regard.

A copy of this order be sent to the Computer Branch for uploading on the official website. A signed copy of the order sheet may be filed after resuming of the courts normal functioning.

(Chandra Gupta)
POIT-1, RADDC, New Delhi
10.07.2020

ID No. 442/19

Mahavir Badlia Vs. Sunder Lal Jain Hospital

10.07.2020

Present: None.

Matter has been taken up through video conferencing hosted by Ms. Samita Bhatt, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020, 16/DHC/2020 dated 13.06.2020, and 22/DHC/2020 dated 29.06.2020.

Matter is fixed for Misc/appearance.

Let notices be issued (through email or WhatsApp only) to Ld. AR(s) for the parties with following directions:

- i. To give their consent that they are agreeable for taking up the matter through video conferencing; and
- ii. In the eventuality that Ld. AR(s) for the parties, are not inclined for video conference hearing of the matter, the case shall stand adjourned with the other *en bloc* cases to be taken up for physical court hearing as and when the Courts resume the normal functioning.

In the meantime, Ahlmad is directed to get the case file scanned.

List the matter awaiting the consent and scanning of the file on **13.08.2020**, the date already fixed vide order of the Ld. District and Sessions Judge, Rouse Avenue District Courts, New Delhi, in this regard.

A copy of this order be sent alongwith the notices to the Ld. AR(s) for the parties. A copy of this order be also sent to the Computer Branch for uploading on the official website. A signed copy of the order sheet may be filed after resuming of the courts normal functioning.

(Chandra Gupta)
POIT-1, RADDC, New Delhi
10.07.2020

CC No. 09/16

Sanjay Sharma Vs. M/s BGS International Public School

10.07.2020

Present: None.

Matter has been taken up through video conferencing hosted by Ms. Samita Bhatt, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020, 16/DHC/2020 dated 13.06.2020, and 22/DHC/2020 dated 29.06.2020.

Matter is fixed for Misc/appearance.

Let notices be issued (through email or WhatsApp only) to Ld. AR(s) for the parties with following directions:

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- ii. In the eventuality that Ld. AR(s) for the parties, are not inclined for video conference hearing of the matter, the case shall stand adjourned with the other *en bloc* cases to be taken up for physical court hearing as and when the Courts resume the normal functioning.

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A copy of this order be sent alongwith the notices to the Ld. AR(s) for the parties. A copy of this order be also sent to the Computer Branch for uploading on the official website. A signed copy of the order sheet may be filed after resuming of the courts normal functioning.

(Chandra Gupta)
POIT-1, RADDC, New Delhi
10.07.2020

ID. No. 492/16

Rattan Kumar Vs. M/s Ashok Airport Restaurant

10.07.2020

Present: None.

Matter has been taken up through video conferencing hosted by Ms. Samita Bhatt, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020, 16/DHC/2020 dated 13.06.2020, and 22/DHC/2020 dated 29.06.2020.

Matter is fixed for management evidence.

In view of the above mentioned orders of Hon'ble High Court bearing No.16/DHC/2020 dated 13.06.2020 and 22/DHC/2020 dated 29.06.2020, it is felt appropriate that matter fixed for ME, be taken up for hearing on **13.08.2020**, the date already fixed vide order of the Ld. District and Sessions Judge, Rouse Avenue District Courts, New Delhi, in this regard.

A copy of this order be sent to the Computer Branch for uploading on the official website. A signed copy of the order sheet may be filed after resuming of the courts normal functioning.

(Chandra Gupta)
POIT-1, RADDC, New Delhi
10.07.2020

ID. No. 301/18

Savita Rani Vs. M/s Director, Directorate of Health Services

10.07.2020

Present: None.

Matter has been taken up through video conferencing hosted by Ms. Samita Bhatt, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020, 16/DHC/2020 dated 13.06.2020, and 22/DHC/2020 dated 29.06.2020.

Matter is fixed for workmen evidence.

In view of the above mentioned orders of Hon'ble High Court bearing No.16/DHC/2020 dated 13.06.2020 and 22/DHC/2020 dated 29.06.2020, it is felt appropriate that matter fixed for WE, be taken up for hearing on **13.08.2020**, the date already fixed vide order of the Ld. District and Sessions Judge, Rouse Avenue District Courts, New Delhi, in this regard.

A copy of this order be sent to the Computer Branch for uploading on the official website. A signed copy of the order sheet may be filed after resuming of the courts normal functioning.

(Chandra Gupta)
POIT-1, RADDC, New Delhi
10.07.2020

ID No. 14/16

Sanjay Sharma Vs. M/s BGS International Public School

10.07.2020

Present: None.

Matter has been taken up through video conferencing hosted by Ms. Samita Bhatt, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020, 16/DHC/2020 dated 13.06.2020, and 22/DHC/2020 dated 29.06.2020.

Matter is fixed for Misc/appearance.

Let notices be issued (through email or WhatsApp only) to Ld. AR(s) for the parties with following directions:

- i. To give their consent that they are agreeable for taking up the matter through video conferencing; and
- ii. In the eventuality that Ld. AR(s) for the parties, are not inclined for video conference hearing of the matter, the case shall stand adjourned with the other *en bloc* cases to be taken up for physical court hearing as and when the Courts resume the normal functioning.

In the meantime, Ahlmad is directed to get the case file scanned.

List the matter awaiting the consent and scanning of the file on **13.08.2020**, the date already fixed vide order of the Ld. District and Sessions Judge, Rouse Avenue District Courts, New Delhi, in this regard.

A copy of this order be sent alongwith the notices to the Ld. AR(s) for the parties. A copy of this order be also sent to the Computer Branch for uploading on the official website. A signed copy of the order sheet may be filed after resuming of the courts normal functioning.

(Chandra Gupta)
POIT-1, RADDC, New Delhi
10.07.2020

ID No. 22/16

Sh. B.M. Saxena & Anr. Vs. M/s Tata Power Delhi Distribution Ltd.

10.07.2020

Present: None.

Matter has been taken up through video conferencing hosted by Ms. Samita Bhatt, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020, 16/DHC/2020 dated 13.06.2020, and 22/DHC/2020 dated 29.06.2020.

Matter is proceeding at the stage of hearing of any further arguments.

Let notices be issued (through email or WhatsApp only) to Ld. AR(s) for the parties with following directions:

- i. To send their written submissions in synopsis form, as brief as possible;
- ii. To give their consent that they are agreeable for final disposal of the case through their written submissions;
- iii. Whether they want to address oral arguments through video conferencing as well in addition; and
- iv. In the eventuality that Ld. AR(s) for the parties or any one of them are not inclined for video conference arguments and they are not willing for disposal of the case even on written submissions, the case shall stand adjourned with the other *en bloc* cases to be taken up for physical court hearing as and when the Courts resume their normal functioning.

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(Chandra Gupta)
POIT-1, RADC, New Delhi
10.07.2020

ID. No. 634/16

Pramod Bhan & 2 Ors. Vs. SDMC

10.07.2020

Present: None.

Matter has been taken up through video conferencing hosted by Ms. Samita Bhatt, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020, 16/DHC/2020 dated 13.06.2020, and 22/DHC/2020 dated 29.06.2020.

Matter is fixed for management evidence.

In view of the above mentioned orders of Hon'ble High Court bearing No.16/DHC/2020 dated 13.06.2020 and 22/DHC/2020 dated 29.06.2020, it is felt appropriate that matter fixed for ME, be taken up for hearing on **13.08.2020**, the date already fixed vide order of the Ld. District and Sessions Judge, Rouse Avenue District Courts, New Delhi, in this regard.

A copy of this order be sent to the Computer Branch for uploading on the official website. A signed copy of the order sheet may be filed after resuming of the courts normal functioning.

(Chandra Gupta)
POIT-1, RADDC, New Delhi
10.07.2020

ID No. 25/18

Workmen Vs. M/s Jaypee Hotels and Resorts

10.07.2020

Present: None.

Matter has been taken up through video conferencing hosted by Ms. Samita Bhatt, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020, 16/DHC/2020 dated 13.06.2020, and 22/DHC/2020 dated 29.06.2020.

Matter is fixed for Misc/appearance/issues.

Let notices be issued (through email or WhatsApp only) to Ld. AR(s) for the parties with following directions:

- i. To give their consent that they are agreeable for taking up the matter through video conferencing; and
- ii. In the eventuality that Ld. AR(s) for the parties, are not inclined for video conference hearing of the matter, the case shall stand adjourned with the other *en bloc* cases to be taken up for physical court hearing as and when the Courts resume the normal functioning.

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(Chandra Gupta)
POIT-1, RADDC, New Delhi
10.07.2020

ID No. 860/16

Ram Kumar Vs. M/s Delhi Transco Ltd.

10.07.2020

Present: None.

Matter has been taken up through video conferencing hosted by Ms. Samita Bhatt, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020, 16/DHC/2020 dated 13.06.2020, and 22/DHC/2020 dated 29.06.2020.

Matter is proceeding at the stage of hearing of any further arguments.

Let notices be issued (through email or WhatsApp only) to Ld. AR(s) for the parties with following directions:

- i. To send their written submissions in synopsis form, as brief as possible;
- ii. To give their consent that they are agreeable for final disposal of the case through their written submissions;
- iii. Whether they want to address oral arguments through video conferencing as well in addition; and
- iv. In the eventuality that Ld. AR(s) for the parties or any one of them are not inclined for video conference arguments and they are not willing for disposal of the case even on written submissions, the case shall stand adjourned with the other *en bloc* cases to be taken up for physical court hearing as and when the Courts resume their normal functioning.

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A copy of this order be sent alongwith the notices to the Ld. AR(s) for the parties. A copy of this order be also sent to the Computer Branch for uploading on the official website. A signed copy of the order sheet may be filed after resuming of the courts normal functioning.

(Chandra Gupta)
POIT-1, RADC, New Delhi
10.07.2020

ID No. 861/16

Ram Kirpal Vs. M/s Delhi Transco Ltd.

10.07.2020

Present: None.

Matter has been taken up through video conferencing hosted by Ms. Samita Bhatt, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020, 16/DHC/2020 dated 13.06.2020, and 22/DHC/2020 dated 29.06.2020.

Matter is proceeding at the stage of hearing of any further arguments.

Let notices be issued (through email or WhatsApp only) to Ld. AR(s) for the parties with following directions:

- i. To send their written submissions in synopsis form, as brief as possible;
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- iii. Whether they want to address oral arguments through video conferencing as well in addition; and
- iv. In the eventuality that Ld. AR(s) for the parties or any one of them are not inclined for video conference arguments and they are not willing for disposal of the case even on written submissions, the case shall stand adjourned with the other *en bloc* cases to be taken up for physical court hearing as and when the Courts resume their normal functioning.

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List the matter awaiting the consent and scanning of the file on **13.08.2020**, the date already fixed vide order of the Ld. District and Sessions Judge, Rouse Avenue District Courts, New Delhi, in this regard.

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(Chandra Gupta)
POIT-1, RADC, New Delhi
10.07.2020

ID. No. 233/16

Jagatpal Maurya Vs. Spectranet Ltd.

10.07.2020

Present: None.

Matter has been taken up through video conferencing hosted by Ms. Samita Bhatt, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020, 16/DHC/2020 dated 13.06.2020, and 22/DHC/2020 dated 29.06.2020.

Matter is fixed for workmen evidence.

In view of the above mentioned orders of Hon'ble High Court bearing No.16/DHC/2020 dated 13.06.2020 and 22/DHC/2020 dated 29.06.2020, it is felt appropriate that matter fixed for WE, be taken up for hearing on **13.08.2020**, the date already fixed vide order of the Ld. District and Sessions Judge, Rouse Avenue District Courts, New Delhi, in this regard.

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(Chandra Gupta)
POIT-1, RADDC, New Delhi
10.07.2020

ID. No. 84/16

Sh. Manish Kumar & 16 Ors. Vs. M/s East Delhi Municipal Corporation

10.07.2020

Present: None.

Matter has been taken up through video conferencing hosted by Ms. Samita Bhatt, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020, 16/DHC/2020 dated 13.06.2020, and 22/DHC/2020 dated 29.06.2020.

Matter is fixed for workmen evidence.

In view of the above mentioned orders of Hon'ble High Court bearing No.16/DHC/2020 dated 13.06.2020 and 22/DHC/2020 dated 29.06.2020, it is felt appropriate that matter fixed for WE, be taken up for hearing on **13.08.2020**, the date already fixed vide order of the Ld. District and Sessions Judge, Rouse Avenue District Courts, New Delhi, in this regard.

A copy of this order be sent to the Computer Branch for uploading on the official website. A signed copy of the order sheet may be filed after resuming of the courts normal functioning.

(Chandra Gupta)
POIT-1, RADDC, New Delhi
10.07.2020

ID No. 4/20

Madan Singh Negi & Ors. Vs. M/s Sinhal Metal Industries Pvt. Ltd.

10.07.2020

Present: None.

Matter has been taken up through video conferencing hosted by Ms. Samita Bhatt, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020, 16/DHC/2020 dated 13.06.2020, and 22/DHC/2020 dated 29.06.2020.

Matter is fixed for Misc/appearance.

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(Chandra Gupta)
POIT-1, RADDC, New Delhi
10.07.2020